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**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

Dated Shillong, the 3<sup>rd</sup> May, 2018.

No. LJ(A) 77/2000/Pt.I/29 – In exercise of the powers conferred under rule 1-A of the Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), read with paragraph 5 of the Sixth Schedule to the Constitution of India, the Governor of Meghalaya is pleased to confer the District & Sessions Judge, Nongstoin, West Khasi Hills, the powers of the Additional Deputy Commissioner, West Khasi Hills District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other Law for the time being applicable to the District and also to hear all Civil and Criminal revisions, appeals, etc. from the decisions of the Assistants to the Deputy Commissioners within the said District and the Governor is further pleased to direct that such District & Sessions Judge as Additional Deputy Commissioner shall for the purpose aforesaid, exercise all the judicial powers of the Deputy Commissioner within the said District including Sessions cases of Mairang(Civil) Sub-division (with effect from the date of taking charge by the officer). All appeal from the Mairang (Civil) Sub-Division will lie with the aforementioned court of Additional Deputy Commissioner, Nongstoin, West Khasi Hills.

This supersedes all earlier notifications issued to this effect under the aforesaid provisions within West Khasi Hills District.

  
(Shri W. Khylllep)

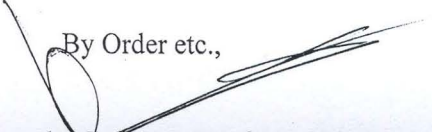
Secretary to the Government of Meghalaya,  
Law Department.

Memo. No. LJ(A) 77/2000/Pt.I/29-A

Dated, Shillong the 3<sup>rd</sup> May, 2018.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Minister, Law for information of Hon'ble Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong. This has reference to his notification Memo. No. HCM/II/184/2015/709-A dated 05.03.2018.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. The District & Sessions Judge, West Khasi Hills, Nongstoin.
8. The Director General of Police, Meghalaya, Shillong.
9. The Superintendent of Police (CBI/ACB), Shillong.
10. The Superintendent of Police, West Khasi Hills, Nongstoin.
11. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
12. Home (Police) Department).
13. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
14. Personnel (A) Department.
15. Law (B) Department.
16. Personal file of the officer.
- ✓ 17. DEO, Law Department.
18. Guard file.

  
By Order etc.,

Secretary to the Government of Meghalaya.